NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 69(CHD)/2016

In the matter of M/s AGI Hospitalities Ltd.

Present:

Mr. Vikas Mohan Gupta, Advocate for petitioner.

Mr. Vineet Khatri, Company Prosecutor along with Mr. Ashish, Junior Technical Assistant on behalf of

Registrar of Companies & Regional Director.

The matter cannot be taken up today due to certain time bound matters under Insolvency and Bankruptcy Code, 2016. The matter is adjourned to 05.05.2017 for arguments.

A request be submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi intimating that it will not be possible to dispose of the case within the extended period i.e. up to 13.04.2017. However, efforts would be made to dispose of the case as expeditiously as possible.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

April 07, 2017